

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT NO. II**

(15) C.P.(IB)-3223(MB)/2018

CORAM:

SHRI RAVIKUMAR DURAISAMY
Member (Technical)

SHRI RAJASEKHAR V.K.
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **03.02.2020**

NAME OF THE PARTIES: Gainwell Commosales Pvt Ltd
V/s
Pisces Exim India Pvt Ltd

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The Learned Counsel for Operational Creditor is present.
2. No representation from the side of Corporate Debtor. Court Notice to be issued to the Corporate Debtor.
3. Affidavits of service filed by the Operational Creditor are taken on record.
4. Counsel for Operational Creditor to place on record the original invoices, tax paid, delivery challans and any other documents etc. pertaining to the said transaction.
5. List the matter on **26.02.2020** for final hearing.

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-

RAJASEKHAR V.K.
Member (Judicial)

03.02.2020
Aah